

**FOR M A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SANWARIYA FURNACES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	SANWARIYA FURNACES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	January 17, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U27109RJ2012PTC037629
5.	Address of the registered office and principal office (if any) of corporate debtor	F-642-643, Industrial Area, Khuskhera Bhiwadi Rajasthan-301707
6.	Insolvency commencement date in respect of corporate debtor	July 28, 2022 date of Hon'ble NCLT order. (The said Hon'ble NCLT order was received on August 07, 2022)
7.	Estimated date of closure of insolvency resolution process	January 23, 2022; being 180 <sup>th</sup> day from insolvency commencement date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Jayprakash Bansilal Somani <b>IBBI Reg. No.:</b> IBBI/IPA-003/IP-N00262/2019-20/12976
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Reg. Address:</b> 1st Floor, 2972, Lane no. 3, Chuna Mandi, Pahargunj, New Delhi – 110055 <b>Reg. Email Id:</b> jaysomani64@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 1101 Dalamal Towers, Nariman Point, Mumbai - 400021 <b>Email id:</b> cirp.sfpl@decoderesolvency.com
11.	Last date for submission of claims	August 21, 2022; being the 14 <sup>th</sup> day from the date of receipt of order.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) By email request to cirp.sfpl@decoderesolvency.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench, has ordered the commencement of a corporate insolvency resolution process of the Sanwariya Furnaces Private Limited dated July 28, 2022 (Date of receipt of order August 07, 2022)

The creditors of Sanwariya Furnaces Private Limited, are hereby called upon to submit their claims with proof on or before August 21, 2022 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: August 09, 2022

Place: Delhi



**IRP Jayprakash Bansilal Somani**  
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